

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 418 of 1993.

DATE OF DECISION 10-3-1993

P Ramadasan _____ Applicant (s)

Mr P Sivan Pillai _____ Advocate for the Applicant (s)

Versus
Union of India through the
General Manager, Southern _____ Respondent (s)
Railway, Madras-3 and others

Mr PA Mohamed _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. R Rangarajan, Administrative Member

~~XXXXXX~~

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

The applicant, Shri P Ramadasan, a Retired CPWI/SW, Palghat has approached this Tribunal by filing this O.A. for stepping up of his pay on par with one Shri S Sreedharan who is alleged to have been junior to him, with all consequential benefits, like arrears of salary revision of pensionary benefits etc.. It is stated that the applicant was promoted to the grade of Rs 840-1040 with effect from 1.11.81 and he was regularised in that post from 1.1.84. Shri Sreedharan who is reportedly junior to the applicant was promoted with effect from 17.3.81 and he was also confirmed in the post of "CHIEF PWI" as per order dated 12.11.84 at Annexure A4. Thereafter, the applicant has submitted series of applications, the last one being at Annexure A8 dated 9.10.92. As per Annexure A6,

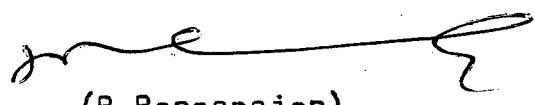
his case was also recommended by the Divisional authorities to the competent authority at Headquarters for regularization and stepping of pay and other consequential benefits.

2. Learned counsel for the respondents submitted that the case is hopelessly beyond time and may not be entertained.

3. I have gone through the application carefully and heard the learned counsel on both sides. No doubt, the petition is a belated one. But, it is seen that the petitioner has submitted his representation as far back in 1986 and thereafter he was making correspondence for redressal of his grievance. But no final decision has been intimated to him. It is also seen that the petitioner has retired from service. Considering the above, it will be fair and just if the railway authorities take due cognizance of his grievance and dispose of his representation at Annexure-A8. In case Annexure-A8 representation is not available with the respondents, they may take a copy of the same from this G.A. and dispose it off in accordance with rules and regulations.

4. Accordingly, I direct Respondents 1 & 2 to examine the grievance of the applicant taking due cognizance of his earlier representations and the recommendation of the ^{way} Divisional authority and dispose of the same within a period of three months from the date of receipt of a copy of this judgement.

5. The application is disposed of as above at the admission stage itself. There will be no order as to costs.



(R. Rangarajan)
Administrative Member
10.3.93